

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

Original Application No. 176/2024/EZ

Giridhari Das.....Applicant.

-Vrs.-

State of Odisha and others Respondents

I N D E X

Sl. No.	Description of documents.	Pages.
<hr style="border-top: 1px dashed black;"/>		
1.	Affidavit filed by Respondent No. 4.	
2.	<u>Annexure-A/4</u> Volume Calculation Report of WCS Pvt. Ltd.	7 - 14
3.	<u>Annexure-B/4</u> True copy of letter No. 842/Mines, Khordha Dtd. 21.04.2025.	15 - 17
4.	<u>Annexure-C/4 series</u> True copy of Demand Notices issued by the Mining Officer, Khordha.	18 - 27

Cuttack.

Dt. 16.05.2025.

Asw
Addl. Standing Counsel

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.**

Original Application No. 176/2024/EZ

Giridhari Das ...Applicant.

-Vrs.-

State of Odisha and others ... Respondents.

AFFIDAVIT FILED BY RESPONDENT NO 4.

I, Chanchal Rana, aged about 36 years, S/O- Anil Kanta Rana, at present working as Collector & District Magistrate, Khordha, At/PO/Dist.- Khordha do hereby solemnly affirm and state as follows: -

1. That, I am working as above and have been arrayed as Respondent No.4 in the aforesaid Original Application. I have gone through the Original Application, relevant records and understood the contents thereof. I am well acquainted with the facts of the case and competent to swear this affidavit in my official capacity.
2. That the applicant has filed the aforesaid application alleging illegal extraction of laterite stone and morrum carrying out by one Madhusudan Palai, (Applicant in



Palai

Chanchal Rana

X

O.A. No. 05/2024/EZ), present Respondent No. 12, from the land bearing Plot Nos. 693, 692, 694, 686 and 686/891 of Mouza-Bariko under Tangi Tahasil of Khordha district causing huge loss to the public exchequer and irreparable loss to the environment and the surrounding forest areas.

3. That, the Hon'ble Tribunal has been pleased to pass order dated 03.03.2025 in Original Application No. 176/2023/EZ and the operative portion of the said order is extracted as under.

"11. In the connected O.A. 176/2024/EZ, we find that in the Inspection Report of an inspection carried out on 05.11.2024, it is stated that fresh measurement is required to calculate the actual volume of minor mineral excavated over the plots in question in the said Original Application.

12. We, therefore, direct Ms. Aishwarya Dash, learned Additional Standing Counsel appearing (in Virtual Mode) on behalf of the State Respondents to ensure that the Director of Mines/District Magistrate, District-Khordha files affidavit within four weeks in this regard".

4. That, in this connection, the Deputy Director of Mines, Khordha Circle, Khordha vide his letter No. 842/Mines,

Chandhal kumar



Aash

X

Khordha Dtd. 21.04.2025 has submitted that a fresh measurement has been conducted using DGPS and drone survey methods over the alleged plots surrounding the Bariko Laterite Stone Quarry, located in Tangi Tahasil, District Khordha, on 04.04.2025 by an ORSAC-empanelled Firm, namely My World Consultancy Services Private Limited, Cuttack(WCS). True copy of Volume Calculation Report of WCS Pvt. Ltd. is annexed herewith as **Annexure-A/4**.

5. That, it has also been reported that illegal extraction has been made over the private land bearing Plot Nos 693, 692, 694 and 686/891 of Mouza-Bariko without having any approval or permission from the competent authorities in this regard. It has been reported that a tune of 3410.635 cum of morrum and 3410.635 cum of laterite has been excavated from the above private plots.

6. That, accordingly, the Deputy Director of Mines & Mining Officer, Khordha have scientifically calculated the volume of minor minerals excavated illegally from the above said plots along with calculation of royalty,

Chandhan Kumar



Adark

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additional charges, penalty and environment compensation as per the existing orders/guidelines and have issued demand notices to the such private land owners/legal heirs as per the provisions under Rule 51(4) of the OMMC Amendment Rules, 2023 and as per the Gazette Notification dtd. 25.10.2024 issued by the Govt. in Steel & Mines Department, Odisha. A brief summary of the alleged plots and corresponding demand is provided as under.

Sl. No	Mouza & Tahasil	Alleged plots	Laterite (In cum)	Morrum (In cum)	Demand (In Rs)
1	Bariko,	693	366.56	366.56	12,28,267/-
2	Tangi	692	440.045	440.045	13,74,192/-
3		694	1942	1942	43,56,741/-
4		686	256.25	256.25	10,09,216/-
5		686/891	405.78	405.78	13,06,149/-

Chandra Kumar



The copy of letter No. 842/Mines, Khordha Dtd. 21.04.2025 is annexed herewith as **Annexure-B/4**.

Adarsh

- That the Mining Officer, Khordha has already issued Demand notices to all the recorded land owners or to the legal heirs in case of deceased land owners in respect to

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the alleged plots on 17.04.2025 intimating therein to deposit the demand amount within 7 days.

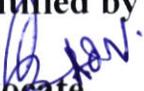
The copies of the Demand Notices issued by the Mining Officer, Khordha is annexed herewith as **Annexure-C/4 series.**

8. That, due to non-deposit of the demand amount, 2nd notices have been issued to the said private individuals on 28.04.2025. It is further submitted that if they further fail to deposit the said amount, certificate proceedings shall be initiated against them in accordance with law.

9. That, the contents of the above paragraphs are true and correct to the best of my knowledge as derived from the official records and that nothing material has been concealed there from and the present deponent reserves the right to file further affidavit as and when required and directed by this Hon'ble Tribunal.



Admit

Identified by

 Advocate


 Deponent
 COLLECTOR & DISTRICT MAGISTRATE
 KHORDHA

X

VERIFICATION

I, Chanchal Rana, aged about 36 years, S/O- Anil Kanta Rana, at present serving as Collector and District Magistrate, Khordha, do hereby solemnly affirm and verify the contents of paragraph nos. 1 to 9 of the affidavit are true to my knowledge and that I have not suppress any material facts. I sign this verification at my office on 15th day of May, 2025.

Chanchal Rana

VERIFICANT
COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

Certificate

Certified that Cartridge papers are not available.

Asst

Addl. Standing Counsel

AFFIDAVIT NO. 1503 Dt-15-05-25

The above deponent being personally known to me appears before me on 15-05-25 at 09.40 AM / PM and states on oath that the contents of the affidavit are true to the best of his knowledge based on official records.

Chanchal Rana
Deponent

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

15-05-25
Executive Magistrate, Khordha.

**Executive Magistrate
Khurda**



VOLUME CALCULATION REPORT

Prepared By

MY WORLD CONSULTANCY SERVICES PVT. LTD.
PLOT No 766, AT: PO - TELENGAPENTHA
CUTTACK, ODISHA-753051
Email id : wcs@theworld.co.in
Phone No: 9348714925

True copy attached



COLLECTOR & DISTRICT MAGISTRATE
KHORDHA



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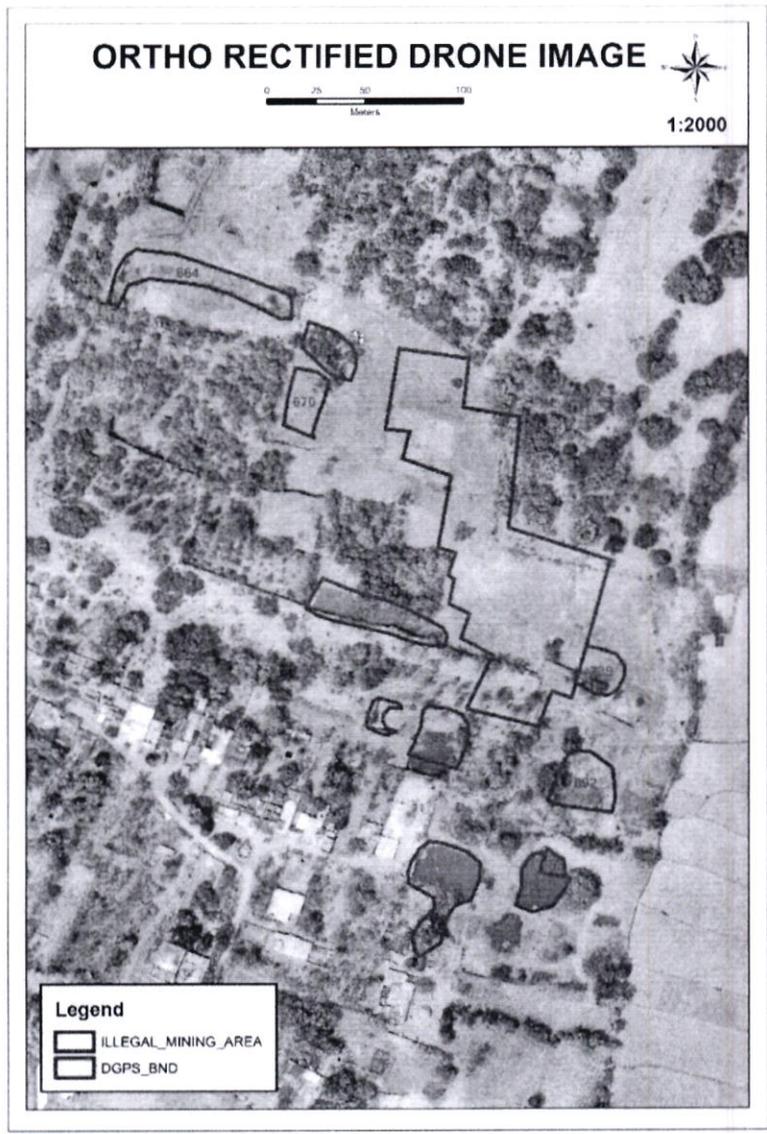
True copy attested

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA



OBJECTIVE OF THE PROJECT:

The objective of the project is to calculate the actual volume of minor mineral excavated over the plots around Boriko laterite stone quarry, Tangi tahasil, Khordha district in connection with NGT case.



True copy attested

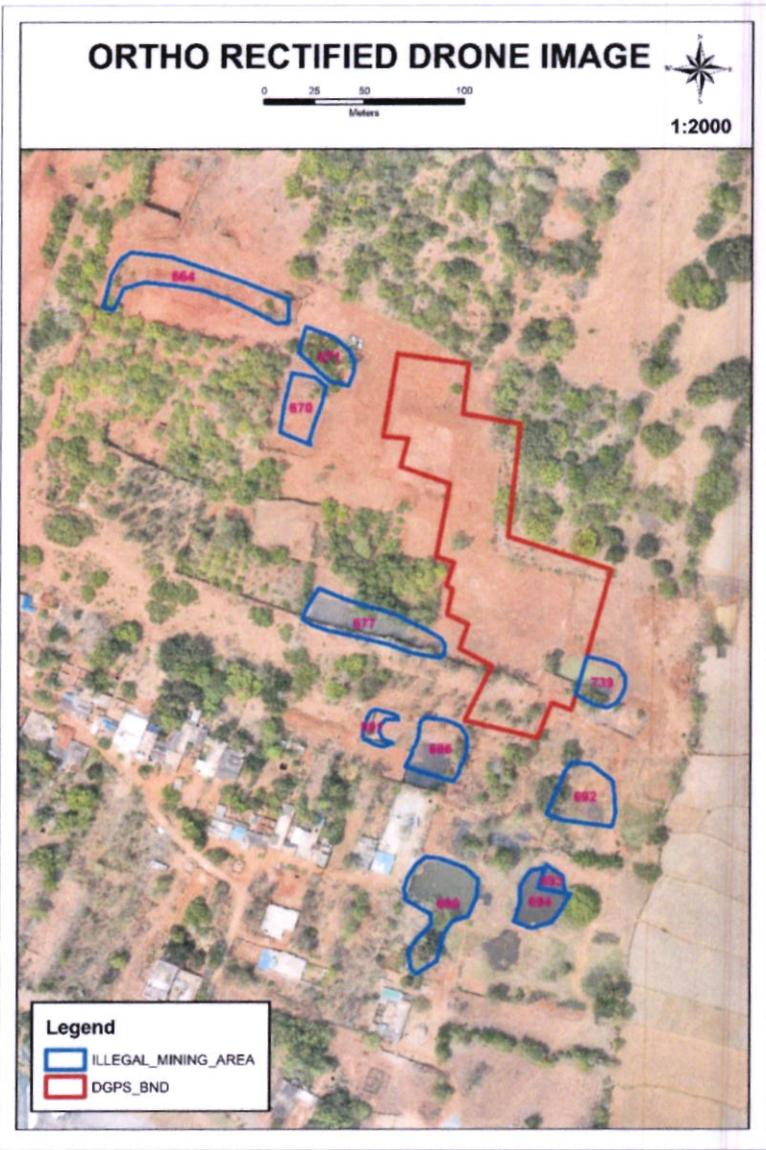



 COLLECTOR & DISTRICT MAGISTRATE
 KHORDHA

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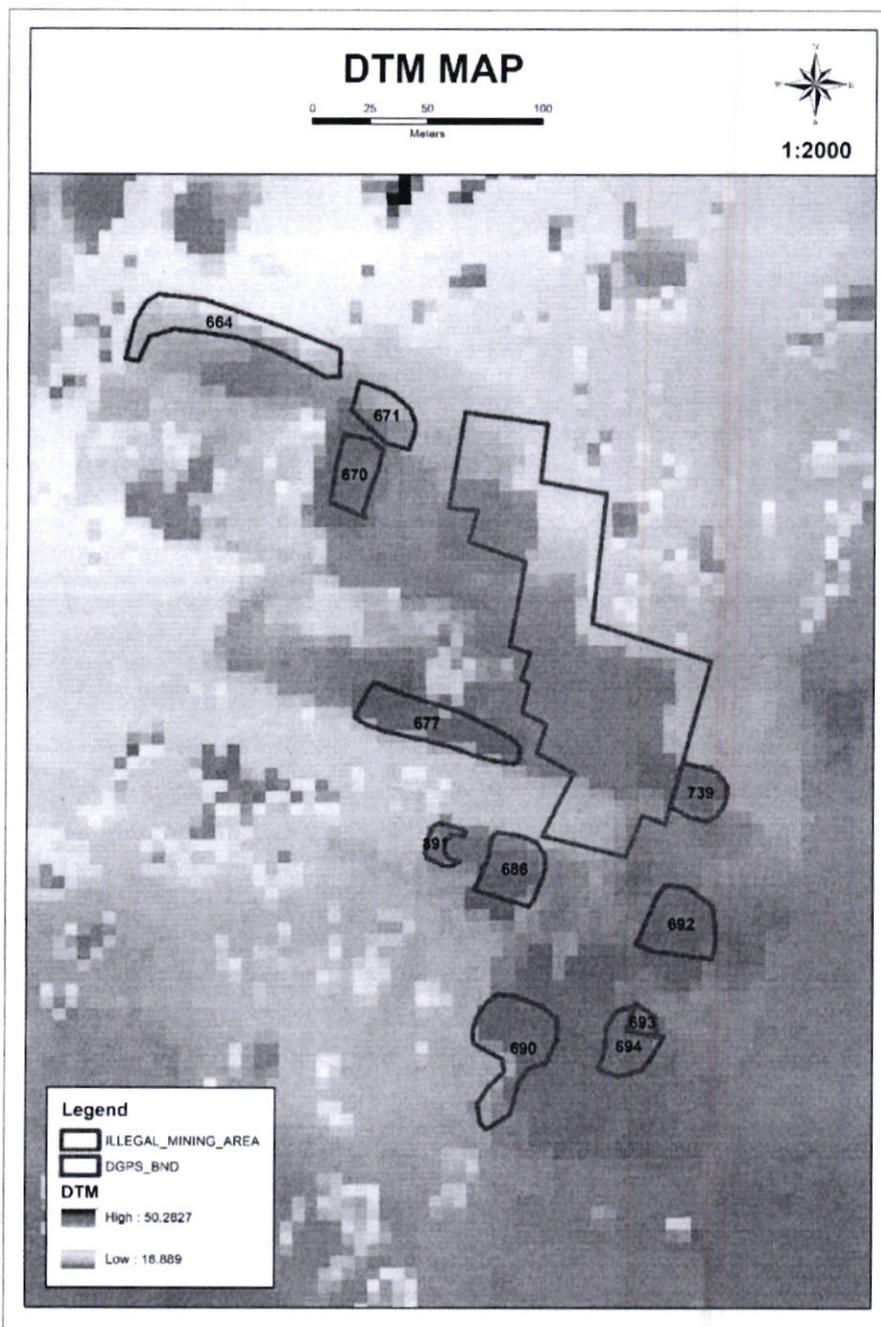
OBJECTIVE OF THE PROJECT:

The objective of the project is to calculate the actual volume of minor mineral excavated over the plots around Boriko laterite stone quarry, Tangi tahasil, Khordha district in connection with NGT case.



TRUE COPY ATTESTED
Asst
(DDM, Khordha)

WCS
WORLD CONSULTANCY SERVICES

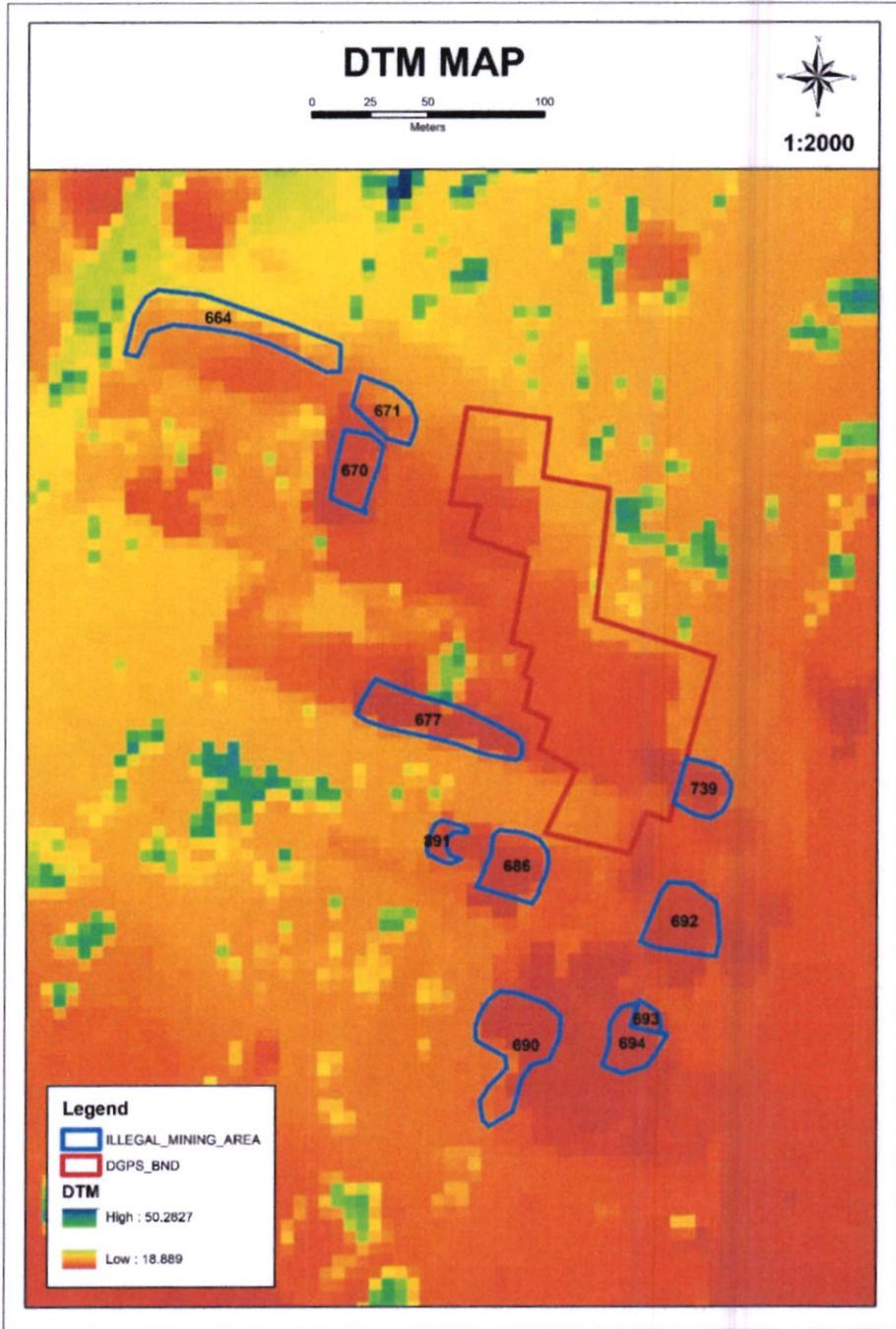


True copy attested

WCS
WORLD CONSULTANCY SERVICES

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

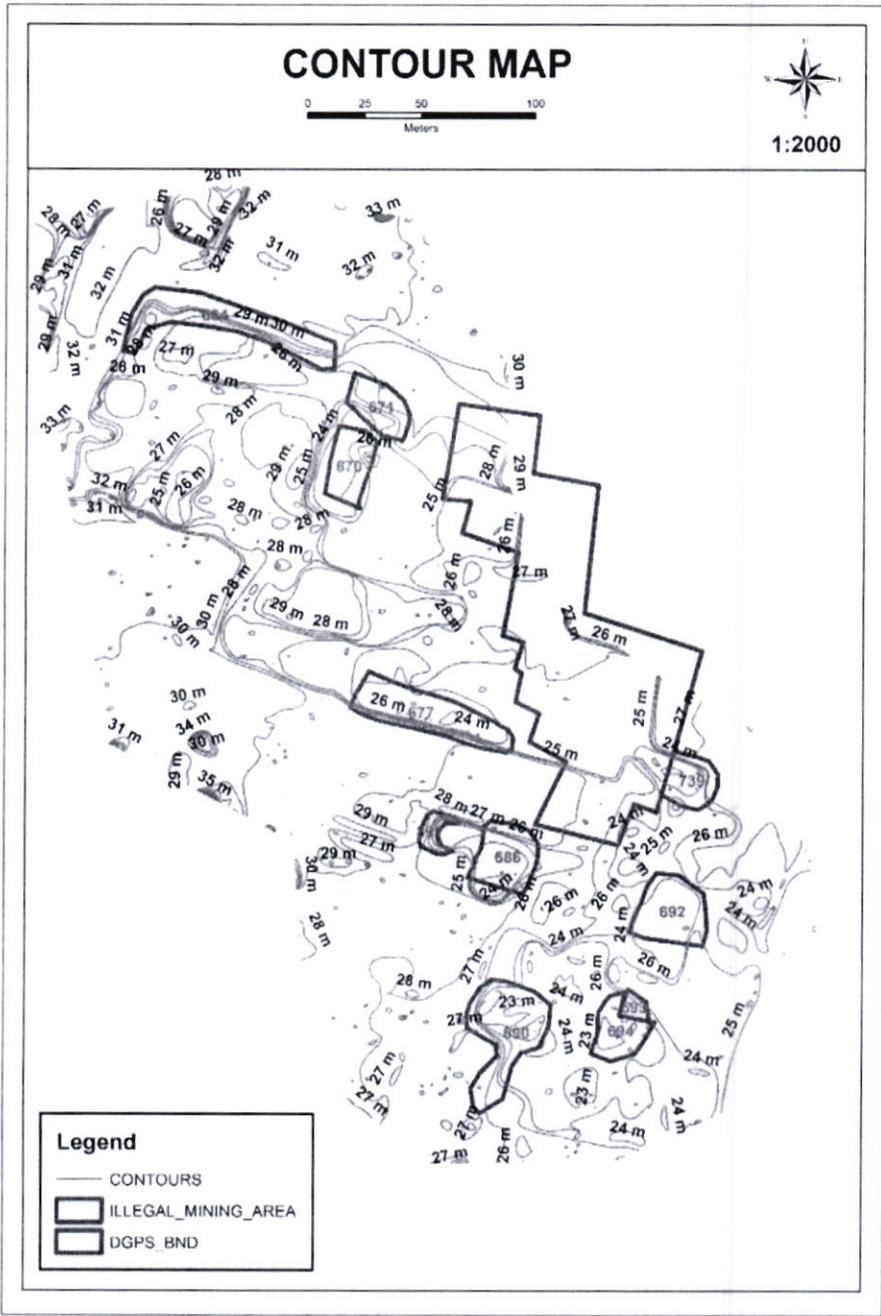
- 10(A) -



TRUE COPY ATTESTED

Asst
(DDM, Khorolba)

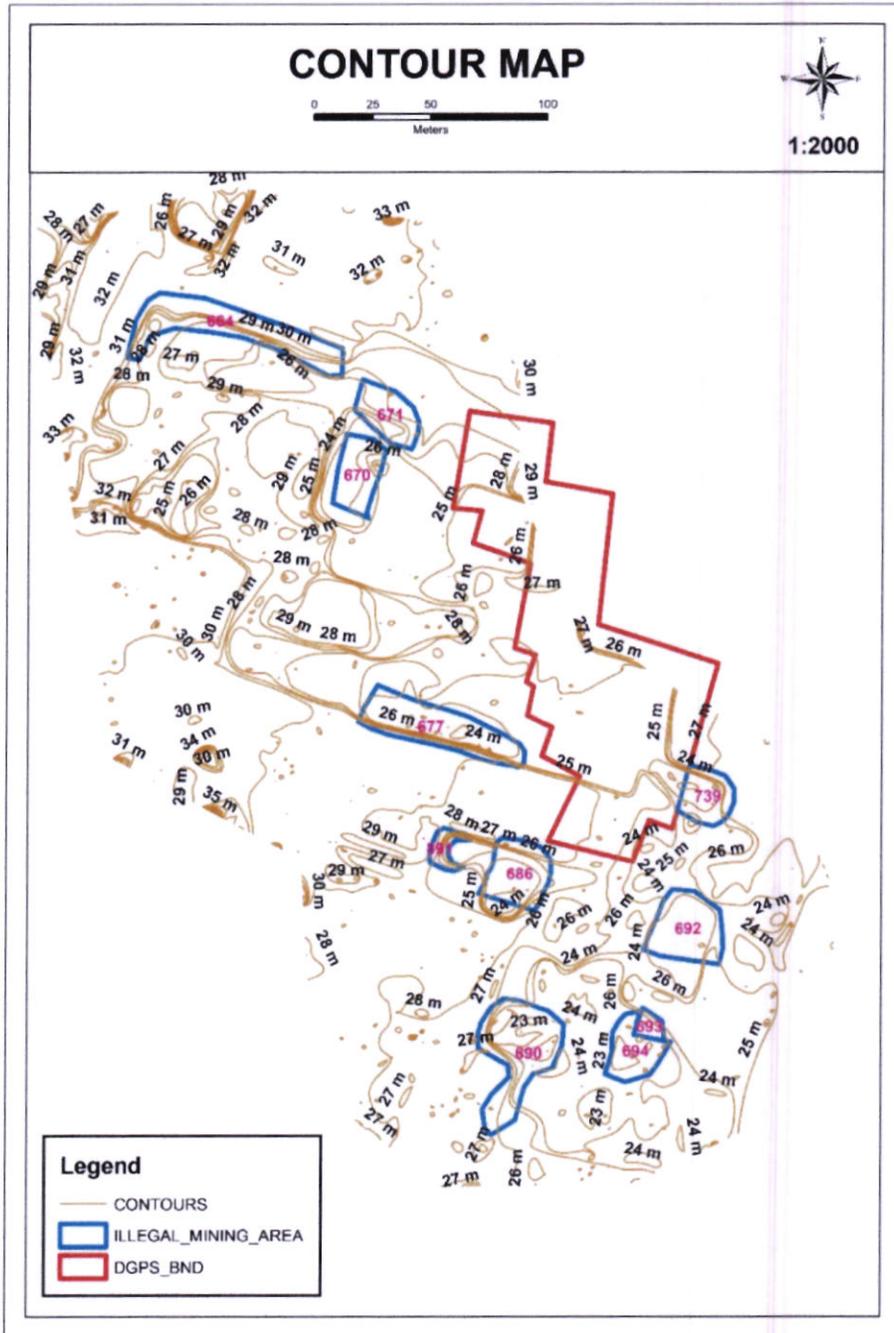
WCS
WORLD CONSULTANCY SERVICES



zone map attested.

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

WCS
WORLD CONSULTANCY SERVICES



TRUE COPY ATTESTED

Asif
(DDM, Khondha)

WCS
WORLD CONSULTANCY SERVICES

~~X~~

Plot_No	Area in Sq mtr	Ht in mtr	Usable laterite in cum	Waste in cum
664	1131.288	3	1696.932	1696.932

Plot_No	Area in Sq mtr	Ht in mtr	Usable laterite in cum	Waste in cum
671	455.074	1.5	341.305	341.305

Plot_No	Area in Sq mtr	Ht in mtr	Usable laterite in cum	Waste in cum
677	1004.3	2.5	1757.525	1757.525

Plot_No	Area in Sq mtr	Ht in mtr	Usable laterite in cum	Waste in cum
739	579.41	1.5	434.55	434.55

Plot_No	Area in Sq mtr	Ht in mtr	Usable laterite in cum	Waste in cum
692	733.409	1.2	440.045	440.045

True copy attested



COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

- X -

Plot_No	Area in Sq mtr	Ht in mtr	Usable laterite in cum	Waste in cum
690	2130	1.5	1597.5	1597.5

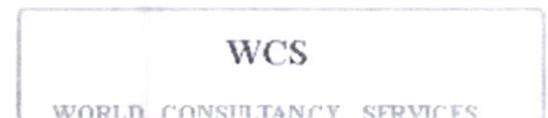
Plot_No	Area in Sq mtr	Ht in mtr	Usable laterite in cum	Waste in cum
694	1942	2	1942	1942

Plot_No	Area in Sq mtr	Ht in mtr	Usable laterite in cum	Waste in cum
693	366.56	2	366.56	366.56

Plot_No	Area in Sq mtr	Ht in mtr	Usable laterite in cum	Waste in cum
670	603.546	1.5	452.650	452.650

Plot_No	Area in Sq mtr	Ht in mtr	Usable laterite in cum	Waste in cum
686/891	405.78	2	405.78	405.78

True copy attested.



COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

- X -

Plot_No	Area in Sq mtr	Ht in mtr	Usable laterite in cum	Waste in cum
686	205	2.5	256.25	256.25

The plots 694,693,690,686,739 ,677 and 686 are waterlogged noticed during survey that filled with water approximately average height of 1.1,1.1,1.1 and 0.5m respectively. These excavations are added in the survey report.

Report Prepared By

P Rabi Reddy
 P Rabi Reddy 17/04/25
 My World Consultancy Services Pvt. Ltd.



True copy attached



[Handwritten signature]

COLLECTOR & DISTRICT MAGISTRATE
 KHORDHA



ANNEXURE - 'B/4'

OFFICE OF THE DEPUTY DIRECTOR OF MINES
KHORDHA CIRCLE, KHORDHA
BDA Colony, Pallahat , Near New Bus Stand, Khordha-752056
 (E-Mail: ddgmimes.khordha@gmail.com)

Letter No. 842 Mines, Khordha.

Date. 21.04.2025

From: D K Sahoo, Deputy Director Mines (I/c)
 Khordha Circle, Dist-Khordha

To

The Collector & District Magistrate
 District Khordha

Sub: Submission of action taken report on O. A No 176/2024 filed by Giridhari Das vrs
 State of Odisha and others

Ref No: Letter No. 5969 /Tauzi, dated 28.03.2025,

Sir,

In reference to the subject and the letters cited above, I would like to state that a fresh measurement was conducted using DGPS and drone survey methods over the alleged plots surrounding the Boriko Laterite Stone Quarry, located in Tangi Tahasil, District Khordha, on 04.04.2025, in connection with O.A. No. 176/2024/EZ. The drone survey was carried out by an ORSAC-empanelled firm, namely *My World Consultancy Services Private Limited*, Cuttack.

The drone survey covered the surrounding plots of the Boriko Laterite Stone Quarry under Tangi Tahasil. It was found that excavation activities had been carried out over the alleged plots bearing Nos. 693, 692, 694, 686, and 686/891 under Boriko Mauza, Tangi Tahasil. (Report enclosed in Annexure-I). The mining activities over these plots are deemed illegal as no prior approval or permission was granted for such extraction.

Under Rule 51(4) of the OMMC Amendment Rules, 2023, it is stipulated that whenever the person wins, without any lawful authority, any mineral from any land, the Mining Officer or Deputy Director or Divisional Forest Officer, as the case may be, may recover from such person the mineral so won, or, where such mineral has already been disposed of, the price thereof, and may also recover from such person,

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Page 1 of 3

COLLECTOR & DISTRICT MAGISTRATE
 KHORDHA



rent, royalty or tax, as the case may be, for the period during which the land was occupied by such person without any lawful authority.

In accordance with the above provision, demand notices have been issued to the legal heirs, as identified by the Tahasildar, Tangi. The relevant documents are enclosed as Annexure-I and Annexures III-(i-v). A brief summary of the alleged plots and the corresponding demand is provided below.

Sl. No	Mauza & Tahasil	Alleged Plots	Laterite (in Cum)	Morrum (in Cum)	Demand (in Rs)
1	Boriko, Tangi	693	366.56	366.56	12,28,267/-
2		692	440.045	440.045	13,74,192/-
3		694	1942	1942	43,56,741/-
4		686	256.25	256.25	10,09,216/-
5		686/891	405.78	405.78	13,06,149/-

This is for favour of your kind information and necessary action.

Yours faithfully

Encl: Annexure I, Annexure II,
Annexure III(i to v), Annexure IV

Deputy Director of Mines (I/C),
Khordha Circle, Khordha

Memo No. 843 /Mines. Khordha, dt. 21.04.2025

Copy submitted to Additional Standing Council O/o Advocate General, Odisha, Cuttack for kind information and necessary action.

Deputy Director of Mines (I/C),
Khordha Circle, Khordha

Memo No. 844 /Mines. Khordha, dt. 21.04.2025

Copy submitted to Regional Officer, SPCB, Bhubaneswar for kind information and necessary action.

Deputy Director of Mines (I/C),
Khordha Circle, Khordha

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COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

~~17~~

Memo No. 245 /Mines. Khordha, dt. 21.04.2025

Copy submitted to Director of Minor Minerals. Odisha, Bhubaneswar for kind information and necessary action.

[Handwritten Signature]
21.4.25

Deputy Director of Mines (I/C),
Khordha Circle, Khordha

True copy attached

[Handwritten Signature]

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COLLECTOR & DISTRICT MAGISTRATE
KHORDHA



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
KHORDHA CIRCLE, KHORDHA
BDA Colony, Near new Bus Stand, Khordha

E-mail-ID- mokhordha@gmail.com

Letter No. 812 /Mines.Khordha/Dt. 17.04.2025

To

- 1- Biswonath Palei (Son)
- 2- Raghunath Palei (Son)
- 3- Madhusudan Palei (Son) of Vill- Jharia (Ramachandrapur), Po- Badapari, Tahasil- Tangi, Khordha- 752023.

(Above three persons are legal heirs of late Binayak Palei, S/o- Batakrushna Palei, Tenants of Plot No. 693, Khata No. 213/18, Mouza- Bariko under Tangi Tahasil).

Sub: Demand notice to the persons for illegal mining in the mentioned private plot.

With reference to the subject cited above, you are hereby informed that, as per the drone survey conducted on 29.03.2025 by the ORSAC-empanelled agency, *My World Consultancy Services Pvt. Ltd.*, it has been observed that 733.12 Cum of minerals have been illegally extracted from your private revenue plot bearing Khata No. 213/18, Plot No. 693, situated in Bariko Mouza, under Tangi Tahasil.

Accordingly, you are directed to clear all applicable government dues including royalty, penalties, additional charges, EMF, DMF, and any other relevant fees within seven (7) days from the date of issuance of this notice, with respect to the aforementioned plot.

Failure to comply with this directive will result in legal action being initiated against you as per the relevant provisions of law.

The detailed calculation sheet is provided below for your reference.

Sl. No.	Charges on total 733.12 Cum of excavated materials	For Laterite (366.56 Cum)	Amount in Rupees	in	For Morrum (366.56 Cum)	Amount in Rupees	in	Total in Rupees
01	Royalty	180 X 366.56	65980.8		35 X 366.56	12829.6		78,810.4
02	Additional Charge	366.56 X 57	20893.92		366.56 X 167	61215.52		82,109.44
03	S.R.		180			180		Rs. 360.00
04	I.T & S.C 2.2%	86874.72 X 0.022	1911.244		74045.12 X 0.022	1628.993		3,540.237
05	D.M.F. (30%)	65980.8 X 0.3	19794.24		12829.6 X 0.3	3848.88		23,643.12

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COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

06	E.M.F. (5%)	65980.8 X 0.05	3299.04	12829.6 X 0.05	641.48	3,940.52
07	Environmental Compensation (3.33 * Total Royalty)	112239.2438 X 3.33	289292.8176	80164 X 3.33	246570.2496	5,35,863.0672
08	Penalty					Rs. 500000.00
09	Total Royalty on above plot					Rs. 12,28,266.784

You have to pay the amount of Rs. 12,28,267.00 (Twelve lakh twenty eight thousand two hundred sixty-seven rupees) only.

Yours faithfully

Jagan
17.04.25

Mining Officer(I/c), Khordha

Memo no. 813 /Mines, Khordha/Dt. 17.04.2025

Copy forwarded to the Revenue Inspector, Ramachandrapur, Tangi Tahasil, with instructions to deliver the notice and obtain acknowledgment for their kind information and necessary action.

Jagan
17.04.25

Mining Officer(I/c), Khordha

Memo no. 814 /Mines, Khordha/Dt. 17.04.2025

Copy forwarded to the Tahasildar, Tangi for kind information and necessary action.

Jagan
17.04.25

Mining Officer(I/c), Khordha

Memo no. 815 /Mines, Khordha/Dt. 17.04.2025

Copy submitted to the Deputy Director of Mines, Khordha Circle, Khordha for kind information and necessary action.

Jagan
17.04.25

Mining Officer(I/c), Khordha

Memo no. 816 /Mines, Khordha/Dt. 17.04.2025

Copy submitted to the Collector & District Magistrate, Khordha for kind information and necessary action.

Jagan
17.04.25

Mining Officer(I/c), Khordha

True copy attached

[Signature]

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
KHORDHA CIRCLE, KHORDHA
BDA Colony, Near new Bus Stand, Khordha
 E-mail-ID- mokhordha@gmail.com

Letter No. 817 /Mines.Khordha/Dt. 17.04.2025

To

- 1- Bhagi Palei, Arata Palei, Sarata Plaei, Pravakar Palei, Bhaskar Palei (Son of Late Bainsi Palei G.Son of Jogi Palei)
- 2- Dambaru Palei (Son of Late Jogi Palei)
- 3- Judhistira Palei (Son of Late Jogi Palei)
- 4- Tikina Palei (Son of Late Jogi Palei)
 of Vill- Jharia (Ramachandrapur), Po- Badapari, Tahasil- Tangi, Khordha- 752023.

(Above eight persons are legal heirs of late Jogi Palei, S/o- Nidhi Palei, Tenants of Plot No. 692, Khata No. 48, Mouza- Bariko under Tangi Tahasil).

Sub: Demand notice to the persons for illegal mining in the mentioned private plot.

With reference to the subject cited above, you are hereby informed that, as per the drone survey conducted on 29.03.2025 by the ORSAC-empanelled agency, *My World Consultancy Services Pvt. Ltd.*, it has been observed that 880.09 Cum of minerals have been illegally extracted from your private revenue plot bearing Khata No. 48, Plot No. 692, situated in Bariko Mouza, under Tangi Tahasil.

Accordingly, you are directed to clear all applicable government dues including royalty, penalties, additional charges, EMF, DMF, and any other relevant fees within seven (7) days from the date of issuance of this notice, with respect to the aforementioned plot.

Failure to comply with this directive will result in legal action being initiated against you as per the relevant provisions of law.

The detailed calculation sheet is provided below for your reference.

Sl. No	Charges on total 880.09 Cum of excavated materials	For Laterite (440.045 Cum)	Amount in Rupees	For Morrum (440.045 Cum)	Amount in Rupees	Total Rupees in
01	Royalty	180 X 440.045	79208.1	35 X 440.045	15401.575	94,609.675
02	Additional Charge	440.045 X 57	25082.565	440.045 X 167	73487.515	98,570.08
03	S.R.		180		180	Rs. 360.00

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COLLECTOR & DISTRICT MAGISTRATE
 KHORDHA

04	I.T & S.C 2.2%	104290.66 5 X 0.022	2294.395	88889.09 X 0.022	1955.56	4,249.955
05	D.M.F. (30%)	79208.1 X 0.3	23762.43	15401.57 5 X 0.3	4620.473	28,382.903
06	E.M.F. (5%)	79208.1 X 0.05	3960.405	15401.57 5 X 0.05	770.0788	4,730.4838
07	Environment al Compensatio n (3.33 * Total Royalty)	104290.66 5 X 3.33	347287.914 5	88889.09 X 3.33	296000.66 97	6,43,288.584 2
08	Penalty					Rs. 5,00,000.00
09	Total Royalty on above plot					Rs. 13,74,191.6 8

You have to pay an amount of Rs. **13,74,192.00 (Thirteen lakh seventy-four thousand one hundred ninety-two rupees)** only.

Yours faithfully

Jagadev
17.04.25

Mining Officer(I/c), Khordha

Memo no. 818 /Mines, Khordha/Dt. 17.04.2025

Copy forwarded to the Revenue Inspector, Ramchandrapur, Tangi Tahasil, with instructions to deliver the notice and obtain acknowledgment for their information and necessary action.

Jagadev
17.04.25

Mining Officer(I/c), Khordha

Memo no. 819 /Mines, Khordha/Dt. 17.04.2025

Copy forwarded to the Tahasildar, Tangi for kind information and necessary action.

Jagadev
17.04.25

Mining Officer(I/c), Khordha

Memo no. 820 /Mines, Khordha/Dt. 17.04.2025

Copy submitted to the Deputy Director of Mines, Khordha Circle, Khordha for kind information and necessary action.

Jagadev
17.04.25

Mining Officer(I/c), Khordha

Memo no. 821 /Mines, Khordha/Dt. 17.04.2025

Copy submitted to the Collector & District Magistrate, Khordha for kind information and necessary action.

True copy attested

Jagadev
17.04.25

Mining Officer(I/c), Khordha

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
KHORDHA CIRCLE, KHORDHA
BDA Colony, Near new Bus Stand, Khordha
 E-mail-ID- mokhordha@gmail.com

Letter No. 822 /Mines.Khordha/Dt. 17.04.2025

To

- 1- Amina Palei, Daitari Palei (Son of Late Adeita Palei)
- 2- Sarbeswar Palei, Prasanna Palei, Mahendra Palei, Ranajeet Palei (Son of Late Nityananda Palei, G.Son of Late Adeita Palei).
- 3- Bhagirathi Palei (Son of Late Baisnab Palei, G.Son of Jaga Palei)
- 4- Nabakishor Palei, Krushna Palei, Muralidhar Palei (Son of Late Sambhari Plaei)

of Vill- Jharia (Ramachandrapur), Po- Badapari, Tahasil- Tangi,
 Khordha- 752023.

(Above Ten persons are legal heirs of late Adeita Palei S/o- Budhi Palei, Jaga Palei S/o Budhi Palei, Sambhari Palei S/o Budhi Palei, Tenants of Plot No. 694, Khata No. 48, Mouza- Bariko under Tangi Tahasil).

Sub: Demand notice to the persons for illegal mining in the mentioned private plot.

With reference to the subject cited above, you are hereby informed that, as per the drone survey conducted on 29.03.2025 by the ORSAC-empanelled agency, *My World Consultancy Services Pvt. Ltd.*, it has been observed that 3884 Cum of minerals have been illegally extracted from your private revenue plot bearing Khata No. 48, Plot No. 694, situated in Bariko Mouza, under Tangi Tahasil.

Accordingly, you are directed to clear all applicable government dues including royalty, penalties, additional charges, EMF, DMF, and any other relevant fees within seven (7) days from the date of issuance of this notice, with respect to the aforementioned plot.

Failure to comply with this directive will result in legal action being initiated against you as per the relevant provisions of law.

The detailed calculation sheet is provided below for your reference.

Sl. No.	Charges on total 3884 Cum of excavated materials	For Laterite (1942 Cum)	Amount in Rupees	For Morrurum (1942 Cum)	Amount in Rupees	Total in Rupees
01	Royalty	180 X 1942	349560	35 X 1942	67970	4,17,530

True copy attested.

COLLECTOR & DISTRICT MAGISTRATE
 KHORDHA

02	Additional Charge	1942 X 57	110694	1942 X 167	324314	4,35,008
03	S.R.		180		180	Rs. 360.00
04	I.T & S.C 2.2%	460254 X 0.022	10125.59	392284 X 0.022	8630.248	18,755.838
05	D.M.F. (30%)	349560 X 0.3	104868	67970 X 0.3	20391	1,25,259
06	E.M.F. (5%)	349560 X 0.05	17478	67970 X 0.05	3398.5	20,876.5
07	Environmental Compensation (3.33 * Total Royalty)	460254 X 3.33	1532645.82	392284 X 3.33	1306305.72	28,38,951.54
08	Penalty					Rs. 5,00,000.00
09	Total Royalty on above plot					Rs. 43,56,740.876

You have to pay the amount of Rs. **43,56,741.00 (Forty-three lakh fifty-six thousand seven hundred forty rupees)** only.

Yours faithfully

Jagad
17.04.25
Mining Officer(I/c), Khordha

Memo no. 823 /Mines, Khordha/Dt. 17.04.2025

Copy forwarded to the Revenue Inspector, Ramachandrapur, Tangi Tahasil, with instructions to deliver the notice and obtain acknowledgment for their kind information and necessary action.

Jagad
17.04.25
Mining Officer(I/c), Khordha

Memo no. 824 /Mines, Khordha/Dt. 17.04.2025

Copy forwarded to the Tahasildar, Tangi for kind information and necessary action.

Jagad
17.04.25
Mining Officer(I/c), Khordha

Memo no. 825 /Mines, Khordha/Dt. 17.04.2025

Copy forwarded to the Deputy Director of Mines, Khordha Circle, Khordha for kind information and necessary action.

Jagad
17.04.25
Mining Officer(I/c), Khordha

Memo no. 826 /Mines, Khordha/Dt. 17.04.2025

Copy submitted to the Collector & District Magistrate, Khordha for kind information and necessary action.

Jagad
17.04.25
Mining Officer(I/c), Khordha

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
KHORDHA CIRCLE, KHORDHA
BDA Colony, Near new Bus Stand, Khordha
E-mail-ID- mokhordha@gmail.com

Letter No. 827 /Mines.Khordha/Dt. 17.04.2025

To

- 1- Kailash Palei (S/o Late Bharat Palei)
- 2- Golap Palei (W/o of Late Gadadhar Palei/ Daughter in Law of Late Bharat Palei).
- 3- Manas Palei, Kuna Palei (S/o Late Gadadhar Palei/ G. Son of Late Bharat Palei)
of Vill- Jharia (Ramachandrapur), Po- Badapari, Tahasil- Tangi, Khordha- 752023.

(Above four persons are legal heirs of late Bharat Palei, S/o- Giridhari Palei, Tenants of Plot No. 686, Khata No. 149, Mouza- Bariko under Tangi Tahasil).

Sub: Demand notice to the persons for illegal mining in the mentioned private plot.

With reference to the subject cited above, you are hereby informed that, as per the drone survey conducted on 29.03.2025 by the ORSAC-empanelled agency, *My World Consultancy Services Pvt. Ltd.*, it has been observed that 3884 Cum of minerals have been illegally extracted from your private revenue plot bearing Khata No. 149, Plot No. 686, situated in Bariko Mouza, under Tangi Tahasil.

Accordingly, you are directed to clear all applicable government dues including royalty, penalties, additional charges, EMF, DMF, and any other relevant fees within seven (7) days from the date of issuance of this notice, with respect to the aforementioned plot.

Failure to comply with this directive will result in legal action being initiated against you as per the relevant provisions of law.

The detailed calculation sheet is provided below for your reference

Sl. No	Charges on total 512.5 Cum of excavated materials	For Laterite (256.25 Cum)	Amount in Rupees	For Morrur (256.25 Cum)	Amount in Rupees	Total Rupees
01	Royalty	180 X 256.25	46125	35 X 256.25	8968.75	55,093.75

None was attached.


COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

02	Additional Charge	256.25 X 57	14606.25	256.25 X 167	42793.75	57,400
03	S.R.		180		180	Rs. 360.00
04	I.T & S.C 2.2%	60731.2 5 X 0.022	1336.088	51762. 5 X 0.022	1138.775	2,474.863
05	D.M.F. (30%)	46125 X 0.3	13837.5	8968.7 5 X 0.3	2690.625	16,528.125
06	E.M.F. (5%)	46125 X 0.05	2306.25	8968.7 5 X 0.05	448.4375	2,754.6875
07	Environmental Compensation (3.33 * Total Royalty)	60731.2 5 X 3.33	202235.062 5	51762. 5 X 3.33	172369.12 5	3,74,604.187
08	Penalty					Rs. 500000.00
09	Total Royalty on above plot					Rs. 10,09,215.6 1

You have to pay the amount of Rs. **10,09,216.00** (Ten lakh nine thousand two hundred sixteen rupees) only.

Yours faithfully

Jagad
17.04.25
Mining Officer(I/c), Khordha

Memo no. 828 /Mines,Khordha/Dt. 17.04.2025

Copy forwarded to the Revenue Inspector, Ramachandrapur, Tangi Tahasil, with instructions to deliver the notice and obtain acknowledgment for their kind information and necessary action.

Jagad
17.04.25
Mining Officer(I/c), Khordha

Memo no. 829 /Mines,Khordha/Dt. 17.04.2025

Copy forwarded to the Tahasildar, Tangi for kind information and necessary action.

Jagad
17.04.25
Mining Officer(I/c), Khordha

Memo no. 830 /Mines,Khordha/Dt. 17.04.2025

Copy forwarded to the Deputy Director of Mines, Khordha Circle, Khordha for kind information and necessary action.

Jagad
17.04.25
Mining Officer(I/c), Khordha

Memo no. 831 /Mines,Khordha/Dt. 17.04.2025

Copy submitted to the Collector & District Magistrate, Khordha for kind information and necessary action.

Jagad
17.04.25
Mining Officer(I/c), Khordha

True copy attested

[Signature]

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA



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GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
KHORDHA CIRCLE, KHORDHA
BDA Colony, Near new Bus Stand, Khordha

E-mail-ID- mokhordha@gmail.com

Letter No. 832 /Mines.Khordha/Dt. 17.04.2025

To

Sri Kailash Palei
S/o- Late Chandramani Palei
Vill- Jharia (Ramachandrapur), Po- Badapari, Tahasil- Tangi, Khordha-
752023.

(Tenant of Private plot bearing Khata No. 213/125, plot no. 686/891, Mouza-
Bariko under Tangi Tahasil)

Sub: Demand notice to the persons for illegal mining in the mentioned private
plot.

With reference to the subject cited above, you are hereby informed that, as
per the drone survey conducted on 29.03.2025 by the ORSAC-empanelled agency,
My World Consultancy Services Pvt. Ltd., it has been observed that 3884 Cum of
minerals have been illegally extracted from your private revenue plot bearing
Khata No. 213/125, Plot No. 686/891, situated in Bariko Mouza, under Tangi
Tahasil.

Accordingly, you are directed to clear all applicable government dues
including royalty, penalties, additional charges, EMF, DMF, and any other relevant
fees within seven (7) days from the date of issuance of this notice, with respect
to the aforementioned plot.

Failure to comply with this directive will result in legal action being initiated
against you as per the relevant provisions of law.

The detailed calculation sheet is provided below for your reference.

Sl. No	Charges on total 811.56 Cum of excavated materials	For Laterite (405.78 Cum)	Amount in Rupees	For Morrum (405.78 Cum)	Amount in Rupees	Total in Rupees
01	Royalty	180 X 405.78	73040.4	35 X 405.78	14202.3	87,242.7
02	Additional Charge	405.78 X 57	23129.46	405.78 X 167	67765.26	90,894.72
03	S.R.		180		180	Rs. 360.00

True copy attached

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

04	I.T & S.C 2.2%	96169.8 6 X 0.022	2115.737	81967.5 6 X 0.022	1803.286	3,919.023
05	D.M.F. (30%)	73040.4 X 0.3	21912.12	14202.3 X 0.3	4260.69	26,172.81
06	E.M.F. (5%)	73040.4 X 0.05	3652.02	14202.3 X 0.05	710.115	4,362.135
07	Environment al Compensatio n (3.33 * Total Royalty)	96169.8 6 X 3.33	320245.633 8	81967.5 6 X 3.33	272951.974 8	5,93,197.608 6
08	Penalty					Rs. 5,00,000.00
09	Total Royalty on above plot					Rs. 13,06,148.9 9

You have to pay an amount of Rs. **13,06,149.00 (Thirteen lakh six thousand one hundred forty-nine rupees)** only.

Yours faithfully

Jagadish 17.04.25

Mining Officer(I/c), Khordha

Memo no. **833** /Mines,Khordha/Dt. 17.04.2025

Copy forwarded to the Revenue Inspector, Ramachandrapur, Tangi Tahasil, with instructions to deliver the notice and obtain acknowledgment for their information and necessary action.

Jagadish 17.04.25

Mining Officer(I/c), Khordha

Memo no. **834** /Mines,Khordha/Dt. 17.04.2025

Copy forwarded to the Tahasildar, Tangi for kind information and necessary action.

Jagadish 17.04.25

Mining Officer(I/c), Khordha

Memo no. **835** /Mines,Khordha/Dt. 17.04.2025

Copy submitted to the Deputy Director of Mines, Khordha Circle, Khordha for kind information and necessary action.

Jagadish 17.04.25

Mining Officer(I/c), Khordha

Memo no. **836** /Mines,Khordha/Dt. 17.04.2025

Copy submitted to the Collector & District Magistrate, Khordha for kind information and necessary action.

Jagadish 17.04.25

Mining Officer(I/c), Khordha

True copy attested

[Signature]

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA